

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1420 of 2019

IN THE MATTER OF:

Karan Gambhir **...Appellant**

Versus

Sajeve Bhushan Deora & Ors. **...Respondents**

For Appellant: Mr. Karan Gandhi and Ms. Sudiksha Saini, Advocates

**For Respondent: Mr. Sajeve Deora, Advocate for Liquidator
Mr. Rudreshwar Singh, Advocate for R-1
Mr. Sumesh Dhawan and Mr. Vatsala Kan, Advocate for
Respondent No. 2
Mr. Rakesh Kumar, advocate for R-3 and R-4
Ms. Aakanksha Kaul, Advocate**

WITH

Company Appeal (AT) (Insolvency) No. 1430 of 2019

IN THE MATTER OF:

DD Real Estate Pvt. Ltd. **...Appellant**

Versus

Sajeve Bhushan Deora & Ors.
Liquidator for Forgings Pvt. Ltd. **...Respondents**

**For Appellant: Mr. Abhijeet Sinha, Mr. Kamesh Vedula and
Mr. Akshay Ringe, Advocates**

**For Respondent: Mr. Rudreshwar Singh, Advocate for R-1
Mr. Rakesh Kumar, Advocate for R-3 & R-4
Mr. Sajeve Deora, Advocate for Liquidator**

O R D E R

26.02.2020 Parties to prepare list of dates and events with reference to page numbers which they want to refer and rely on at the time of arguments, not more than three pages.

List both the Appeals 'For Admission (After Notice)' on **20th March, 2020.**

Interim Order to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Basant B./md